

**Bail application No. 89  
FIR No. 01/2021  
PS: Pahar Ganj  
U/s:25/54/59 Arms Act  
Rahul @ Vicky Vs. State**

08.01.2021

Fresh application u/s 439 Cr.PC moved on behalf of applicant/accused Rahul @ Vicky. It be checked and registered.

**PHYSICAL HEARING DAY**

Present: Sh. Virender Singh, Ld. Addl. PP for State.  
Sh. P. K. Garg, counsel for applicant/accused Rahul @ Vicky.

This is an application u/s 438/439 Cr.PC moved on behalf of applicant/accused Rahul @ Vicky, seeking regular bail. Reply filed by the IO. Copy supplied.

At request, put up for arguments on the bail application on 30.01.2021.



(Charu Aggarwal)  
ASJ-02/Central Distt.  
THC/Delhi-08.01.2021

Bail application No. 87  
FIR No. 338/2020  
PS: Chandni Mahal  
U/s:135/150 Electricity Act  
Seema & Anr. Vs. State

08.01.2021

Fresh anticipatory bail application u/s 438 Cr.PC moved on behalf of applicant/accused Seema. It be checked and registered.

PHYSICAL HEARING DAY

Present: Sh. Virender Singh, Ld. Addl. PP for State.  
IO HC Anuj Kumar.  
Sh. Manoj Kumar, counsel for applicant/accused Seema.

This is an application u/s 438 Cr.PC moved on behalf of applicant/accused Seema, seeking anticipatory bail. Reply filed by the IO. Copy supplied.

The present application for anticipatory bail has been filed for the offence complained u/s 135/150 of Indian Electricity Act, 2003. The Special Courts (Electricity Act) are constituted for dealing with the matters pertaining to the Electricity Act, hence, the present application be put up before Ld. District & Sessions Judge (HQ), Tis Hazari Court, Delhi, on **11.01.2021 at 02:00 PM** with request to transfer the present application to the Special Court (Electricity Act) having jurisdiction over the matter.



(Charu Aggarwal)  
ASJ-02/Central Distt.  
THC/Delhi-08.01.2021

Bail application No. 86  
FIR No. 20/2017  
PS: EOW  
U/s: 417/420/468/471/120-B IPC,  
66 D IT Act, 103/104 TM Act  
& 63 Copy Right Act  
Rahul Jaiswal Vs. State

08.01.2021

Fresh application u/s 439 Cr.PC moved on behalf of applicant/accused Rahul Jaiswal. It be checked and registered.

PHYSICAL HEARING DAY

Present: Sh. Virender Singh, Ld. Addl. PP for State.  
Sh. Arif Liyaqat, counsel for applicant/accused Rahul Jaiswal.

This is an application u/s 439 Cr.PC moved on behalf of applicant/accused Rahul Jaiswal, seeking regular bail. Reply filed by the IO. Copy supplied.

**IO be called for next date.**

Put up for arguments on the bail application on 30.01.2021.



(Charu Aggarwal)  
ASJ-02/Central Distt.  
THC/Delhi-08.01.2021

Bail application No. 90  
FIR No. 294/2020  
PS: DBG Road  
U/s: 356/379/411 IPC  
Naresh @ Kalia Vs. State

08.01.2021

Fresh application u/s 439 Cr.PC moved on behalf of applicant/accused Naresh @ Kalia. It be checked and registered.

PHYSICAL HEARING DAY

Present: Sh. Virender Singh, Ld. Addl. PP for State.  
Sh. P. K. Garg, counsel for applicant/accused Naresh @ Kalia.

1. This is an application u/s 439 Cr.PC moved on behalf of applicant/accused Naresh @ Kalia, seeking regular bail. Reply filed by the IO. Copy supplied.
2. Arguments on the bail application heard.
3. The FIR of this case was registered at the behest of complainant Harshit Chauhan on the allegations that on 08.12.2020, his mobile phone was snatched by one scooty rider at New Rohtak Road, Delhi. The snatcher ran away from the spot. The applicant was arrested in some other e-FIR No. 028930/2020, u/s 379/411/34 IPC, PS Sadar Bazar, on the same day i.e. on 08.12.2020 and the stolen mobile of the complainant Harshit Chauhan was recovered from his possession, thereafter, the applicant was arrested in the present case.
4. Ld. Counsel for applicant submits that applicant has been falsely implicated in the present case and recovery has been implanted upon him by the IO. He has already been granted bail in e-FIR No. 028930/2020. Investigation qua him is complete,

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therefore, no purpose shall be served by keeping the applicant behind bar.

5. Ld. APP strongly oppose the bail application as he submits that there are serious allegations against the applicant and applicant is a habitual offender involved in 3 other cases of similar nature. He also submits that the stolen mobile was recovered from the applicant on the same day of incident. He refused to participate in TIP proceedings.

6. I have considered the rival contentions of Ld. APP & Ld. Counsel for applicant and perused the record.

7. Considering that investigation is completed and other facts and circumstances of the case, the applicant is admitted on bail subject to furnishing of personal bond to the tune of Rs. 20,000/- and surety bond of like amount to the satisfaction of concerned Ld. MM/Duty MM.

The application is disposed off accordingly.

  
(Charu Aggarwal)  
ASJ-02/Central Distt.  
THC/Delhi-08.01.2021